

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3133
ANSWERED ON:14.12.2005
APPOINTMENT OF CHIEF COMMISSIONERS
Ponnuswamy Shri Mohan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of retired officers appointed as Chief Commissioner of Right to Information;
- (b) the reasons for selection of retired officials as Chief Commissioner of Right to Information;
- (c) whether several officers who are on the verge of retirement are also appointed Chief Commissioners; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a), (b), (c) and (d): The Right to Information Act, 2005 does not place any restriction on retired officers being appointed as Chief Information Commissioners in the Information Commissions constituted by the Central Government and the various State Governments. The details of retired/retiring officers appointed as Chief Information Commissioners in the States are not centrally available.